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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1
CAMP: NAGPUR

OA NO. 863/92

Mohd. Akram Anis Ahmed
r/o. Quarter no.3/4/AI Cook House
E.P. Barrack
Pulgaon, Camp.
Dist. Wardha

..Applicant

V/s.

Union of India through
Secretary, Min. of Defence
New Delhi & 3 ors.

..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.
Hon. Shri M Y Priolkar, Member (A)

APPEARANCE:

Mr. A.S. Bhagat
counsel
for applicant

Mr. R. Darda
counsel
for respondents

ORAL JUDGMENT:
(Per: M S Deshpande, Vice Chairman)

DATED: 21.7.93

Heard the counsel.

Shri Darda, learned counsel for respondents, states that the question of equivalence of the post which the applicant held as Junior Training Instructor prior to his absorption as store keeper is under consideration of the Army head quarters and that the applicant's case has been recommended to the Army Head Quarters, and the matter is still under consideration.

We direct the respondents and the Army Head Quarters to take a decision with regard to the equivalence of the applicant's entitlement within six months from to day. Liberty to the applicant to approach the Tribunal if he feels aggrieved by the decision taken by the authorities on the question of equivalence granted.

M.P. for early hearing disposed of.

With the above directions the Original Application also disposed of.


(M Y Priolkar)
Member


(M.S. Deshpande)
Vice Chairman